

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 883**

**TO BE ANSWERED ON THE 7<sup>TH</sup> FEBRUARY, 2017/ MAGHA 18, 1938 (SAKA)**

**ENCOUNTER OF SIMI UNDERTRIALS**

**883. SHRI MD. BADARUDDOZA KHAN:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether some alleged members/undertrials belonging to the banned SIMI were shot dead few days back by Madhya Pradesh police under mysterious circumstances in Bhopal;**

**(b) if so, the details thereof;**

**(c) whether a judicial enquiry has been ordered and if so, the preliminary findings thereof; and**

**(d) whether the National Human Rights Commission has asked for a report on the incident and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) to (d): As reported by the Government of Madhya Pradesh, eight activists of the banned Organizations namely, Students Islamic Movement of India (SIMI) and Indian Mujahideen (IM), who were allegedly involved in a number of criminal and terrorist incidents in different parts of the country, escaped from the Bhopal Central Jail on the intervening night of**

**30<sup>th</sup> - 31<sup>st</sup> October, 2016 after killing a Head Warder with sharp weapons, who was deployed for jail security. The Madhya Pradesh Police had immediately carried out operation to nab these fugitives. These fugitives were killed in an encounter with MP police near Acharpura Village, PS Gunga, district Bhopal on 31-10-2016.**

**Madhya Pradesh Government has ordered a Judicial Enquiry into the incident under the Commission of Enquiry Act, 1952, to be carried out by a Retired High Court Judge, vide notification dated 07-11-2016. As per the Terms of Reference, the Commission will, inter-alia, look into the circumstances of Jail break and officers responsible for it, the circumstances in which the encounter took place and whether the action taken by the police in the encounter was justified under the prevailing circumstances.**

**In compliance of Human Rights Commission's directions regarding enquiry of police encounters, the Government of Madhya Pradesh has ordered CID investigation by Special Investigation Team into the incident of killing of the fugitives of Bhopal Central Jail in Police Encounter.**

